

clinical establishments in their respective States. Many States have their own laws to regulate private hospitals and nursing homes. Information regarding registered or unregistered clinics is not maintained centrally.

(c) and (d) The Central Government has enacted the Clinical Establishments (Registration and Regulation) Act, 2010 to regulate the operations of clinical establishments including clinics. The Act has since come into force in the states of Arunachal Pradesh, Himachal Pradesh, Mizoram and Sikkim and the Union Territories with effect from 1st March, 2012, to enable them to take necessary steps for its implementation. All other States have been requested to adopt this law.

Free generic medicines for the poor

†*90 SHRI RAM VILAS PASWAN: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether it is a fact that Government has made an announcement to provide free generic medicines to the poor in the Government hospitals; and
- (b) if so, the details thereof?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABI AZAD): (a) and (b) The proposal for the 12th Five Year Plan includes a new initiative to supply essential medicines free of cost for patients seeking healthcare in public health facilities. This is with a view to bring down out-of-pocket expenditure and thereby provide affordable healthcare to the poor and vulnerable sections of the society. The framework for this initiative shall include formulation of State essential drug list, standard treatment guidelines, institutionalized procurement of quality essential medicines and supply chain management alongwith an accountability and oversight mechanism.

Continuing sale of banned FDC Drugs

*91 SHRI ANIL MADHAV DAVE: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether it is a fact that 46 banned Fixed Dose Combination (FDC) drugs still continue to be marketed irrespective of the ban on them;
- (b) if so, the details thereof;
- (c) whether it is also a fact that about 1,067 FDC drugs are freely marketed with the State Drug Controller's approval but without the Drug Controller General of India's concurrence;
- (d) if so, the details thereof; and
- (e) the action taken by Government in this regard?

†Original notice of the question was received in Hindi.

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABI AZAD): (a) and (b) Till date 90 drugs have been banned by the Central Government in exercise of powers vested under Section 26A of the Drugs and Cosmetics Act, 1940, which includes certain Fixed Dose Combination (FDC) drugs. The Government has not received any report regarding continued marketing of the banned drugs including FDCs.

(c) to (e) Certain such cases have come to the notice of the Government. Necessary Instructions have been issued by the Drugs Controller General of India {DCG (I)} to the State Drug Controllers to withdraw approvals granted to market such FDCs. In some cases, based on instructions received from the DCG(I), the State Drug Controllers have cancelled the approvals granted. However, with regard to the list of 294 such FDCs prepared by the DCG (I) in 2007 and communicated to the State Drug Controllers for taking necessary action, a stay has been obtained by some manufacturers' association from the Hon'ble Madras High Court.

Achievement of disinvestment targets

*92. SHRI PIYUSH GOYAL: Will the Minister of FINANCE be pleased to state:

(a) whether Government is firm on the agenda to achieve disinvestment targets for the current fiscal year;

(b) if so, the details thereof;

(c) the status of the budget estimate for disinvestment proceeds of Rs.40,000 crore;

(d) whether Government will make up the shortfall in case the target is not achieved;

(e) if so, the strategy to be adopted therefor;

(f) whether it will impact the fiscal deficit of the country; and

(g) if so, the details thereof?

THE MINISTER OF FINANCE (SHRI PRANAB MUKHERJEE): (a) to (c) During the current financial year Government has disinvested 5 per cent paid-up equity capital of Power Finance Corporation of India Limited and 4.91 per cent paid-up equity capital of Oil and Natural Gas Corporation Limited and realized a total amount of Rs.13,894.05 crore.

(d) No, Sir.

(e) Does not arise in view of reply to (d) above.

(f) Yes, Sir.

(g) Because of shortfall of Rs.26,106 crore from disinvestment, the fiscal deficit got aggravated by 0.29 per cent.